

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'C' : NEW DELHI)
SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
and
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER**

**ITA No.1052/Del/2020
(Assessment Year :2008-09)**

Krishna Theophilus,
House No.D-124, Sector 36,
Noida – 201 303 (Uttar Pradesh).
(PAN : ACNPT5283D)
(APPELLANT)

vs. ACIT, Central Circle 15,
Delhi.

(RESPONDENT)

ASSESSEE BY : Shri George Koshi, CA
REVENUE BY : Shri Waseem Arshad, CIT DR

Date of Hearing : 18.12.2023
Date of Order : 18.12.2023

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal filed by the assessee is directed against the order of Id. CIT (Appeals)-26, New Delhi dated 23.01.2020 for the Assessment Year 2008-09.

2. Ld. AR for the assessee submitted that an application dated 18.12.2023 has been filed seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed Form 5 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed as withdrawn.

Order pronounced in the open court on this 18th day of December, 2023 after the conclusion of the hearing.

**Sd/-
(CHALLA NAGENDRA PRASAD)
JUDICIAL MEMBER**

**sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

Dated the 18th day of December, 2023/TS

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT (A)-26, New Delhi
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.